

taries who belong to various other services. Then about Additional Secretaries, it is a long list, and if the hon. Member wants, I will lay the statement on the Table of the House.

MR. CHAIRMAN: The Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

### SPEECHES OF SHEIKH ABDULLAH

\*66. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Central Government has been drawn to various speeches made by Sheikh Abdullah during the month of April, 1968 in the Kashmir Valley regarding self-determination for Kashmir and anti-India propaganda for achieving this purpose;

(b) if so, whether a detailed report in this matter has been called for from the State Government; and

(c) whether the Central Government have asked the Sheikh to refrain from making such anti-Indian speeches?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):

(a) Yes, Sir.

(b) The State Government have kept us informed.

(c) The Central Government's disapproval has been expressed by me in Parliament.

### NATIONAL HIGHWAYS IN ANDHRA PRADESH

\*69. SHRI Y. ADINARAYANA REDDY: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) what amount was asked for by the Government of Andhra Pradesh for the capital works of the National Highways for the year 1967-68 and

how much amount was sanctioned by the Government of India for that year; and

(b) what amount was asked for by the Government of Andhra Pradesh for the maintenance of the National Highways for the year 1967-68 and how much amount has been sanctioned for that year?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) An amount of Rs. 65.12 lakhs was asked for and it was sanctioned.

(b) An amount of Rs. 75 lakhs was asked for and an amount of Rs. 64 lakhs could be sanctioned.

\*72. [Transferred to the 9th May, 1968.]

### PENAL OFFENCE FOR BURNING OF NATIONAL FLAG

\*73. SARDAR NARINDAR SINGH BRAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to make burning of national flag or insulting it in any other way a penal offence; and

(b) if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):

(a) and (b) A proposal for introducing legislation to penalise acts of public disrespect to the national flag, the national anthem, and the Constitution, is being examined.

### PUBLICATION OF CIVIL LIST

\*74. SHRI G. R. PATIL:  
SHRI A. G. KULKARNI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that publication of Civil List of Central Government Officers which was so far